

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.205**  
IB-642(ND)/2021

**IN THE MATTER OF:**

M/s. Jai Mata Di Merchants Pvt Ltd.  
Vs.  
M/s. Aryan Ispat & Power Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

**SECTION**

U/s 9 of IBC, 2016

**Order delivered on 15.11.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : None  
For the Respondent : Mr. Lav Dhawan, Advocate.

**ORDER**

Despite repeated calls, no one has appeared on behalf of the Applicant. Mr. Lav Dhawan, Learned Counsel appearing for the Corporate Debtor submits that the parties have settled the matter.

Therefore, the petition i.e., IB-642(ND)/2021 is **dismissed for non-prosecution.**

  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (TECHNICAL)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**